

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).18940/2005

(From the judgement and order dated 19/04/2005 in DBSA No. 1462/1997
of the HIGH COURT OF RAJASTHAN AT JAIPUR)

STATE OF RAJASTHAN & ORS.

Petitioner(s)

VERSUS

JAGDISH CHOPRA

Respondent(s)

(With prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

Date: 25/01/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Petitioner(s)

Mr. Aruneshwar Gupta,Adv.

Mr. Naveen Kumar Singh,Adv.

Mr. Mukul Sood,Adv.

Mr. Shashwat Gupta,Adv.

Ms. Shikha Tandon,Adv.

For Respondent(s)

Mr. K.S. Bhati, Adv.

UPON hearing counsel the Court made the following

O R D E R

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Mr. K.S. Bhati, Advocate states that he has received instructions to appear on behalf of the respondent. Four weeks' time is granted for filing counter affidavit and two weeks' time thereafter is granted for filing rejoinder, if any. List thereafter.

(A.S. BISHT)

BHARDWAJ)

COURT MASTER

(PUSHAP LATA

COURT MASTER